12 per cent indicated the absence of safety devices such as fire extinguishers and first aid kits and over 50 per cent have no emergency contact information. There have been 26 per cent incidents of reckless driving. Currently, Indian law does not mandate seat-belts in school buses. While some States have instituted requirements for CCTV cameras in school buses, these practices are not universally applied. Besides, buses, private vans and auto rickshaws are the most prevalent mode of transport in Tier-2 cities and rural areas, but now they have started plying even in Tier-1 cities. These are overcrowded vans, auto rickshaws and unregulated taxis. Despite having one of the highest rates of road crash fatalities globally, India does not have a uniform comprehensive national policy on school transport safety. While some States have initiated standard policies for school vehicles, including vans and buses, they remain largely on paper with no effective enforcement. Additionally, there is lack of regulation and safety measures for auto rickshaws and e-rickshaws ferrying children. To address these issues, I urge the Government to develop a national school transport policy to establish uniform safety regulations across all States. This policy should mandate seatbelts, CCTV cameras and GPS in school vehicles. Regulations must also extend to private schools and transport options such as autos, vans and rickshaws, ensuring a defined set of safety standards is applied. Furthermore, we need to enforce existing school transport guidelines on speed limits, overcrowding, checks and safety equipment requirements. Regular safety audits on all school vehicles should become a standard practice. Schools must implement effective grievance redressal mechanisms. It is imperative to ensure that school drivers receive regular training and sensitization. Thank you.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Fauzia Khan: Shri A. A. Rahim (Kerala), Shri Sujeet Kumar (Odisha), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shri Imran Pratapgarhi (Maharashtra) and Dr. Sasmit Patra (Odisha).

Shri M. Shanmugam - Need to review the facial recognition system for issuing Take-Home Ration (THR) to the beneficiaries under Integrated Child Development Services (ICDS) Scheme through Anganwadi workers. He is not present. Shri Samik Bhattacharya - Demand for Taslima Nasreen's safe return to Kolkata.

Demand for Taslima Nasreen's safe return to Kolkata

SHRI SAMIK BHATTACHARYA (West Bengal): Sir, a man who does not strive for mankind is not a man, and the life and words of Dr. Taslima Nasreen is testimony to

that. Taslima Nasreen wrote a novel, namely, '*Lajja: Shame*', about the unspeakable atrocities against the Hindu minorities in Bangladesh - the rape, the murder, to elope with someone, conversion and everything. And, the situation compelled her to leave Bangladesh in the year 1994. She got shelter in Kolkata, and, thereafter, an unfortunate incident happened in the year 2007 which had been orchestrated by the then Congress leader. I am thankful to the Congress leadership that it expelled that person. But the most unfortunate thing is that after that expulsion, the Trinamool Congress had accepted that person and sent him to the Parliament of this country. So, the situation compelled Dr. Taslima Nasreen to leave Kolkata again. सर, यह भारतवर्ष है। अगर दुनिया में किसी जगह कोई खतरे में पड़ जाए, तो इस देश के लोग उसका यहाँ पर स्वागत करते हैं। यह आज से नहीं, बल्कि यह यहाँ की सदियों की परंपरा है और यह इस देश की संस्कृति है। आज जो लोग एक किताब लिखने के कारण एक महिला को एक जगह से दूसरी जगह भेज देते हैं... आज मेरे कोई leftist friend दिखाई नहीं दे रहे हैं। They have observed the International Women's Day. They are talking about Rosa Luxemburg and Clara Zetkin, but they did not utter a single word about Dr. Taslima Nasreen. She wants to come back to Kolkata. [&]"For Taslima Nasreen, Kolkata is a city of life. Taslima Nasreen wants to return to Kolkata. She wants to speak in Bengali. She wants to write poems in Bengali. She wants to compose her literary works in Bengali. West Bengal (Paschim Bengal) means prayer of Shyama Maa in the works of Sh. Kazi Nazrul. West Bengal means examples of Women's liberation and Women's independence from Smt. Kadumbini Gangopadhayay to poetess Smt. Chandravati. And West Bengal means "The way of life is somber as it moves through ups and downs, but we, the pilgrims, have followed it through ages. Oh! Eternal Charioteer, the wheels of your chariot echo day and night in the path". May the days of the ultimate appeasement and shameful surrender to fundamentalism under the guise of Bengal's pseudo-progressiveness end! Let Taslima Nasreen comeback...

MR. DEPUTY CHAIRMAN: Thank you. Samik Bhattacharyaji, time is over. It goes on record only up to three minutes.

The following hon. Members associated themselves with the matter raised by the hon. Member Shri Samik Bhattacharya: Shri Devendra Pratap Singh (Chhattisgarh), Shri Sujeet Kumar (Odisha), Shrimati Seema Dwivedi (Uttar Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Dr. Kalpana Saini (Uttarakhand), Shri Niranjan Bishi (Odisha), Ms. Kavita Patidar (Madhya Pradesh) and Smt. Sangeeta Yadav (Uttar Pradesh).

[&] English translation of the original speech delivered in Bengali.

Now, Dr. Ashok Kumar Mittal - Demand to rename places having colonial names.

Demand to rename places having colonial names

डा. अशोक कुमार मित्तल (पंजाब) **:** उपसभापति महोदय, आपने आज मुझे एक अत्यंत महत्वपूर्ण विषय पर बोलने का मौका दिया, इसके लिए आपको धन्यवाद।

महोदय, भारत ने 200 वर्षों तक ब्रिटिश शासन का शोषण सहा। राजनीतिक स्वतंत्रता के 77 साल बाद भी हमारे हाई कोर्ट्स, रोड्स, अस्पताल, विश्वविद्यालय और कई ऐतिहासिक स्मारक ऐसे हैं, जो ब्रिटिश नामों को ढो रहे हैं, जो कि हमें गुलामी का एहसास दिलाते हैं। सरकार ने इस दिशा में कुछ ऐतिसाहिक कदम भी उठाए, जैसे 'राजपथ' को 'कर्त्तव्य पथ', 'इंडियन पीनल कोड' को 'भारतीय न्याय संहिता', 'इलाहाबाद' को 'प्रयागराज' करके एक राष्ट्रवादी सोच का परिचय दिया, लेकिन क्या यह इतना काफी है? आज भी हमारे कई हाई कोर्ट्स, जैसे बम्बई हाई कोर्ट, मद्रास हाई कोर्ट, कलकत्ता हाई कोर्ट ब्रिटिश इरा के नामों को ढो रहे हैं। कई institutions, जैसे लेडी हार्डिंग मेडिकल कॉलेज, भी British legacy के नाम के साथ चल रहे हैं। दिल्ली में ही कई रोड्स, जैसे कि मिंटो रोड, हेली रोड, चेम्सफोर्ड रोड, ये भी ब्रिटिश नामों को ही दर्शाते हैं।

सर, मुझे कुछ दिन पूर्व प्रयागराज जाकर महाकुंभ में स्नान करने का सौभाग्य प्राप्त हुआ। मुझे आश्चर्य हुआ कि शहर का नाम तो प्रयागराज हो गया, लेकिन वहां के हाई कोर्ट का नाम अभी भी इलाहाबाद हाई कोर्ट ही है। वहां का विश्वविद्यालय, जो कि बहुत ही ज्यादा माननीय विश्वविद्यालय है, उसका नाम आज भी इलाहाबाद यूनिवर्सिटी ही है। सर, और तो और वहां की जो लोक सभा constituency है, वह भी इलाहाबाद है, प्रयागराज नहीं। इसी तरह, गेटवे ऑफ इंडिया और इंडिया गेट के नामों पर भी हमें शायद विचार करना होगा। इसके अतिरिक्त, आर्कियोलॉजिकल सर्वे आफ इंडिया द्वारा प्रोटेक्टेड 3,600 से अधिक स्मारकों में आज भी गवर्नर जनरल वारेन हेस्टिंग्स का घर है। दिल्ली में उस लेफ्टिनेंट एडवर्ड्स की कब्र है, जिसने 1857 की क्रांति में भारतीयों को बुरी तरह से कुचला था। ऐसे लोगों की समाधि को प्रोटेक्ट करने के लिए हम जनता का पैसा लगा रहे हैं। यहां तक कि एक ब्रिटिश ऑफिसर की कब्र को भी उसी लेवल पर रखा गया है, जिस लेवल पर ताजमहल को रखा गया है। सर, यह थोड़ा-सा चुभता है।

सर, अब हम ब्रिटेन से बड़ी इकोनॉमी हैं, इसलिए हमारे लिए यह जरूरी है कि हम इस तरफ विचार करें। कुछ राज्यों में भी ऐसा इश्यू है, जिसके लिए मैं वहां के मुख्य मंत्रियों को अलग से पत्र लिखकर निवेदन करूंगा। जैसे, वैस्ट बंगाल में कलकत्ता यूनिवर्सिटी, तमिलनाडु में मद्रास यूनिवर्सिटी तथा ऐसा ही कई और जगहों पर भी है, जहां के लिए मैं अलग से निवेदन करूंगा।

सर, यहां पर मेरा सरकार से निवेदन है कि इसके लिए एक पार्लियामेंट्री कमिटी बनाई जाए जो ब्रिटिश नामों वाले संस्थानों को....*

श्री उपसभापति : माननीय सदस्यगण, अब आपकी बात रिकॉर्ड पर नहीं जा रही है।

---

* Not recorded.